## Insolvency and Bankruptey Board of India

# Subject: Amendment to the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016, and the Insolvency and Bankruptcy Board of India (Information Utilities) Regulations, 2017.

April, 2019. It was also noted that it would be the endeavour of the IBBI to notify modified regulations by 31st March, 2019 and bring them into force from 1st December, 2018, would be processed together and following the due process, the regulations shall be modified to the extent considered necessary. IBBI invited comments from stakeholders on the regulations notified under the Code. It was indicated that the comments received till 31st

regulations. These have been considered and only one of these suggestions is meaningful and is to be pursued through amendment of regulation, of Insolvency Professionals of ICAI (IIIP ICAI), an IPA registered with the Board also made some suggestion regarding amendment to the this is given below; comments were received on these three regulations. The comments which are relevant are enclosed as Annexure A. Additionally, Indian Institute 2016, the IBBI (Insolvency Professional Agencics) Regulations, 2016 and the IBBI (Information Utilities) Regulations, 2017. A total of 26 2. The above invitation sought comments on the IBBI (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Regulations,

Suggestion of IIIP ICAI on Regulation 5(8) of the IBBI (Model Bye-Laws and Governing Board of Insolvency Professional Agencies)         Regulations, 2016,         It is suggested that provisions an independent director for a maximum of two terms of three years each or part       The IPA is a front-line regulator where public stake is much higher as company:         It is suggested that provisions u/s149(10) of CA 2013 be retained to a company engaged in pure commercial operations. The proposal is similar to the
I.       An individual may serve as an independent director for a maximum of two terms of three years each or part       It is suggested that provisions u/s149(10) of CA 2013 be retained since IIIPI is incorporated as a company:       The IPA is a front public stake is muc to a company engag operations. The pro
It is suggested that provisions u/s149(10) of CA 2013 be retained since IIIPI is incorporated as a company:
u/s149(10) of CA 2013 be retained since IIIPI is incorporated as a company:
since IIIPI is incorporated as a company:
company:
thereof, or up to the age of "Subject to the provisions of provisions for comparable organisations
seventy years, whichever is section 152, an independent director like stock exchanges.
company but shall be eligible for five years to serve as an Independent
Clearing Corporations) Regulations,
2018.

of regulations, received from NeSL- the only IU registered with IBBI. IBBI (Information Utilities) Regulations, 2017. Further some additional changes are being proposed based on feedback on difficulties in implementation verting board of insolvency Professional Agencies) Regulations, 2016, similar change is proposed for

2	1. 1.
21. Information of default. <ol> <li>On receipt of information of default.</li> <li>On receipt of information utility shall expeditiously undertake the processes of authentication and verification of the information.</li> <li>On completion of the processes of authentication and verification under sub-regulation (1), the information utility shall communicate the information of default, and the status of authentication to registered users who are- (a) creditors of the debtor who has defaulted; (b) parties and sureties, if any, to the debt in respect of which the information of default has been received.</li> </ol>	Regulations Regulation 9( An individual may serve as an independent director for a maximum of two terms of three years each or part thereof, or up to the age of seventy years, whichever is earlier Regulation 2
NeSL has given the following feedback, regarding difficulties in implementing this regulation: The corporate debtor is unlikely to accept reported default. Accordingly, completion of the 'process of verification and authentication' needs to be described in the Regulations. In the absence of a laid down procedure for completion of authentication and verification process, the intended benefits of Regulation 21 will not accrue to other creditors on occurrence of a default. The process of verification and authentication will be completed with the IU recording authentication by the debtor with either acceptance or dispute of the authentication as specified under Technical Standard	ns       Comments of Stakeholders       Vi         Regulation 9(7) of the IBBI (Information Utilities) Regulations, 2017       serve as an       None       Th         serve as an or a maximum years each or o the age of wer is earlier       None       Th       to       be         Regulation 21 of the IBBI (Information Utilities) Regulations, 2017       Regulation 21 of the IBBI (Information Utilities) Regulations, 2017       Regulation 21 of the IBBI (Information Utilities) Regulations, 2017       Regulation 21 of the IBBI (Information Utilities) Regulations, 2017
It is now proposed to specify the processes of authentication and verification as under: On receipt of information of default, an information utility shall expeditiously undertake the processes of authentication and verification of the information in the following manner: i. Information of the submission of default by the creditor shall be successfully delivered to the designated computer resource (as provided in IT Act, 2000) of the debtor in the following order of preference:	<ul> <li>Views of the Division</li> <li>17</li> <li>The upper age limit of seventy-five years to serve as an Independent Director may be incorporated in the regulations so as to align with Regulation 24(3) of the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) Regulations, 2018.</li> </ul>

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	Guidelines, as deemed authentication, as the case may be.
ii. The process of verification and authentication will be completed with the IU recording authentication by the debtor with either acceptance or dispute of the default. On the expiry of the period of authentication as specified under the Technical Standard guidelines, the information shall be deemed to have been authenticated.	<ul> <li>a. registered with the IU by the debtor, failing which,</li> <li>b. that recorded with any other statutory repository as approved by IBBI, failing which</li> <li>c. that communicated in the Form C submitted for the default, failing which</li> <li>d. that through RPAD (Registered Post with \nscred ND)/Speed Post to only one communication address from the preference as established above for the designated computer resource.</li> </ul>

3. Cost Benefit Analysis of the proposed amendment is enclosed as Annexure-B.

4. The draft regulations giving effect to the above proposals are at:

b. the IBBI (Information Utilities) (Amendment) Regulations, 2019 (Annexure D). a. the IBBI (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2019 (Annexure C),

5. It is submitted for consideration and approval by the Governing Board.

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The Form C provided for in Schedule to IBBI (Information Utilities) Regulations, 2017	Home buyers are now financial creditors. As such amount borrowed by real estate	Regulation 20(1)	5. Re
The exceptions are provided for government company; stock exchange; depository; bank; insurance company; and public financial institution	Regulation 8 of (IU) Regulations 2017, prescribes the shareholding structure of the Information Utility Company. Accordingly, the Individual promoters or Promoter group Indian Companies cannot hold more than 10% of the paid-up share capital or voting po	Regulation 8	4. Re
Regulations now provide that the Indian Promoters may hold not more than 10% subject to exceptions provided in Regulation 8(1).	Shareholding Structure: The regulations should be amended so that the Indian Promoters can still hold 51% of the paid-up share capital or voting power even after 3 years from the registration of the Company.	Regulation 8(2) (a)	3. Re
Rationale for providing a net worth of 50 crores was to ensure entry of serious players in the market with capacity for investment in IT infrastructure and capabilities.	The networth requirement of INR fifty crore is significantly high. The same should be brought down to twenty-five crore rupees	General	2. Ge
IBC, 2016 already provides for the same.	It is requested that IBBI shall suitably amend IBC, 2016 already provides for the same. or strengthen the IU regulations so that the Banks and Financial Institutions are mandated to adhere to the regulations to Operationalize the concept of IU companies.	General	l. Ge
gulations, 2016 ations, 2016 ns, 2017	Comments of Stakeholders on IBBI (Insolvency Professional Agencies) Regulations, 2016 No relevant suggestions on IBBI (Insolvency Professional Agencies) Regulations, 2016 Comments of Stakeholders on IBBI (Information Utilities) Regulations, 2017	Comments of Stakeholders o No relevant suggestions or Comments of Stakeho	
4	33	2	
Views of the Division	<b>Comments of Stakeholders</b>	Extract of Regulations	SI. No.

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The MD shall be lable for removal or termination of services by the Governing Board, with the prior approval of IBBI. (Suggested by IIIP ICAI)Removal of MD should be the responsibility of the appointing authority ie. the Governing Board, under advice to IBBI and prior approval may be obtained, in specifiedvulnerable to pressures. IIis appointment and removal must go through a due process.IBBI may suo motu remove or terminate the services of the managing director, if it deems fit, in the interest of stakeholders of the insolvency giving a reasonable opportunity of being heard.Removal of MD should fall within the power structure of the appointing authority, ie, the structure of the appointing authority, ie, the istructure of the appointing authority is ited.No amendment proposed.IBBI may suo motu remove or terminate the services of the managing director, if it deems fit, in the interest, after giving a reasonable opportunity of being heard.Removal of MD should fall within the power sceptional circumstances, which may beNo amendment proposed.(Suggested by IIIP ICAI)being heard.ited.Ited.
Removal of MD should be the responsibility of the appointing authority ie. the Governing Board, under advice to IBBI and prior approval may be obtained, in specified instances. Removal of MD should fall within the power structure of the appointing authority, ie, the IPA. This may be exercised by IBBI only in exceptional circumstances, which may be cited.

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### Annexure **B**

<b>Cost - Benefit analysis of the proposed amendments</b>	Cost - Ben	nefit analysi	s of the p	roposed	amendments
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Amendme	nt to the Regulations	8
Amendment	Cost	Benefit
A. IBBI (MODEL BYE-LAWS AND		Will enable the IPA to have
GOVERNING BOARD OF		access to a larger talent pool.
INSOLVENCY PROFESSIONAL		
AGENCIES) (AMENDMENT)		
<b>REGULATIONS, 2019</b>		
In the principal regulations, in regulation 5, for sub-regulation (8), the following sub-regulation shall be substituted, namely: - "(8) An individual may serve as an		
independent director for a maximum of		
two terms of three years each or part		
thereof, or up to the age of seventy five		
years, whichever is earlier."		
B. IBBI (INFORMATION UTILITIES) (AMENDMENT) REGULATIONS, 2019		Will enable the IU to have access to a larger talent pool.
In the principal regulations, in regulation 9, for sub-regulation (7), the following sub-regulation shall be substituted, namely: - "(7) An individual may serve as an independent director for a maximum of two terms of three years each or part thereof, or up to the age of seventy-five years, whichever is earlier."		
C. <b>IBBI</b> (INFORMATION UTILITIES) (AMENDMENT) <b>REGULATIONS, 2019</b> . In the principal regulations, in regulation 21, after sub-regulation (2), the following sub-regulations shall be inserted, namely: - "(3) On receipt of information of default, an information utility shall expeditiously undertake the processes		The amendment in the Regulation 21 will ensure that the intended benefits of this regulation accrue to creditors on occurrence of a default.

Amendme	ent to the Regulations	
Amendment	Cost	Benefit
of authentication and verification of the information in the following manner:		
i. Information of the submission of default by the creditor shall be successfully delivered to the designated computer resource (as provided in IT Act, 2000) of the debtor in the following order of preference:		
a. registered with the IU by the debtor, failing which,		
b. that recorded with any other statutory repository as approved by IBBI, failing which		
c. that communicated in the Form C submitted for the default, failing which		
d. that through RPAD (Registered Post with A/D)/Speed Post to only one communication address from the preference as established above for the designated computer resource.		
ii. The process of verification and authentication will be completed with the IU recording authentication by the debtor with either acceptance or dispute of the default. On the expiry of the period of authentication as specified under the Technical Standard guidelines, the information shall be deemed to have been authenticated."		

### GAZETTE OF INDIA EXTRAORDINARY PART III, SECTION 4 PUBLISHED BY AUTHORITY

### INSOLVENCY AND BANKRUPTCY BOARD OF INDIA NOTIFICATION

New Delhi, ....March, 2019

### INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (MODEL BYE-LAWS AND GOVERNING BOARD OF INSOLVENCY PROFESSIONAL AGENCIES) (AMENDMENT) REGULATIONS, 2019

IBBI/2018-19/GN/REG \_\_- In exercise of the powers conferred by sections 196, 203 and 205 read with section 240 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Insolvency and Bankruptcy Board of India hereby makes the following regulations to amend the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016 namely:-

**1**. (1) These regulations may be called the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2.** In the principal regulations, in regulation 5, for sub-regulation (8), the following sub-regulation shall be substituted, namely: -

"(8) An individual may serve as an independent director for a maximum of two terms of three years each or part thereof, or up to the age of seventy five years, whichever is earlier."

Dr. M. S. Sahoo Chairperson Insolvency and Bankruptcy Board of India

Note: the Insolvency and Bankruptcy Board of India (Model Bye – Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2016 were published vide notification No. IBBI/2016-17/GN/REG001 on 22<sup>nd</sup> November, 2016 in the Gazette of India, Extraordinary, Part III, Section 4, No. 421 dated 21<sup>st</sup> November, 2016 and these have been amended previously on 11<sup>th</sup> October, 2018.

**Annexure D** 

### GAZETTE OF INDIA EXTRAORDINARY PART III, SECTION 4 PUBLISHED BY AUTHORITY

### INSOLVENCY AND BANKRUPTCY BOARD OF INDIA NOTIFICATION

New Delhi, .....March , 2019

## INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INFORMATION UTILITIES) (AMENDMENT) REGULATIONS, 2019

IBBI/2018-19/GN/REG \_\_\_-In exercise of the powers conferred by section 196 read with section 240 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Insolvency and Bankruptcy Board of India hereby makes the following regulations further to amend the Insolvency and Bankruptcy Board of India (Information Utilities) Regulations, 2017, namely:-

1. (1) These regulations may be called the Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment) Regulations, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the principal regulations, in regulation 9, for sub-regulation (7), the following sub-regulation shall be substituted, namely: -

"(7) An individual may serve as an independent director for a maximum of two terms of three years each or part thereof, or up to the age of seventy-five years, whichever is earlier."

3. In the principal regulations, in regulation 21, after sub-regulation (1), the following sub-regulations shall be inserted, namely: -

"1 (A) The processes of authentication and verification of the information of default shall be undertaken by the information utility in the following manner:

- i. Information of default shall be successfully delivered by hand delivery or by post or by electronic means to the debtor in the following order of preference:
  - a. Details of debtor registered with the IU by the debtor himself, failing which,
  - b. Details of debtor recorded with any other statutory repository as approved by IBBI, failing which
  - c. Details of debtor communicated in the Form C submitted for the default.

ii. The process of verification and authentication shall be considered to have been completed with the IU recording authentication by the debtor with either acceptance or dispute of the default; or on the expiry of the period of authentication as specified under the Technical Standard guidelines."

Dr. M. S. Sahoo Chairperson Insolvency and Bankruptcy Board of India

Note: the Insolvency and Bankruptcy Board of India (Information Utilities) Regulations, 2017 were published vide notification No. IBBI/2016-17/GN/REG009 on 31<sup>st</sup> March, 2017 in the Gazette of India, Extraordinary, Part III, Section 4, and were subsequently amended vide No. IBBI/2017-18/GN/REG016 dated 29<sup>th</sup> September, 2017, vide No. IBBI/2017-18/GN/REG 029 dated 27<sup>th</sup> March, 2018 and vide no. IBBI/2018-19/GN/REG034 dated 11<sup>th</sup> October, 2018.